

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
RDC MOTORS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor	RDC MOTOR PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	04/09/2012
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. of Corporate Debtor	CIN: U50400TN2012PTC087488
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: No.18/178, 1st Floor, Defence Officers Colony, Ekkaduthangal, Chennai 600035, Tamil Nadu, India
6.	Insolvency commencement date in respect of Corporate Debtor	30-04-2021 (NCLT order received on 04-05-2021)
7.	Estimated date of closure of Insolvency Resolution Process	28-10-2021 (being the 180 th day from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	J. KARTHIGA IBBI/PA-001/IP-P00752/2017-2018/11284
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Sri Nivas, New No.1, Old No.1052, 41st Street, Korattur, Chennai -600080 karthigasri@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sri Nivas, New No.1, Old No.1052, 41st Street, Korattur, Chennai -600080 E mail: irp.rdcmotor@gmail.com
11.	Last date for submission of claims	18-05-2021 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Forms can be downloaded from: https://www.ibbi.gov.in/home/downloads (b) Not applicable

J. KARTHIGA, B.A.M.L.
INSOLVENCY PROFESSIONAL
Reg. No: IBBI/PA-001/IP-P00752/2017-2018/11284

206

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s RDC MOTOR PRIVATE LIMITED vide their order dated 30-04-2021 in IBA/1327/2019.

The creditors of M/s RDC MOTOR PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 18-05-2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Date: 05-05-2021

Place: Chennai



J Karthiga

Interim Resolution Professional

IBBI Reg. No. IBBI/PA-001/IP-P00752/2017-2018/11284

J. KARTHIGA, B.A.M.L.
INSOLVENCY PROFESSIONAL
Reg. No: IBBI/PA-001/IP-P00752/2017-2018/11284